



\$~29

\*

**IN THE HIGH COURT OF DELHI AT NEW DELHI**

+

**LPA 674/2018, CM APPLs. 53872/2018 & 18302/2019**

**DR HEMANT TEWARI**

..... Appellant

Through: Mr Abhishek Shukla and Mr  
Rudrashish Bhardwaj, Advocates.

*versus*

**MEDICAL COUNCIL OF INDIA & ORS**

..... Respondents

Through: Ms Sumangla Swami, Mr T.  
Singhdev and Mr Abhijit  
Chakravarty, Advocates for R-1.  
Mr Abhishek Swarup, Advocate for  
R-2 & 3. Mr Praveen Khattar  
Advocate for R-4.

**CORAM:**

**HON'BLE MR. JUSTICE RAJIV SHAKDHER**

**HON'BLE MS. JUSTICE POONAM A. BAMBA**

**ORDER**

%

**04.05.2022**

[Physical court hearing/ hybrid hearing (as per request)]

1. Mr Abhishek Shukla, learned counsel for the appellant, says that he will file an amended memo of parties to correct the description of respondent no. 1.

1.1 Leave, in that behalf, is granted.

2. Furthermore, Ms Sumangla Swami, who appears for respondent no. 1, seeks and is granted further four weeks to file a counter-affidavit in the matter.

2.1. Likewise, Mr Praveen Khattar, who appears for respondent no. 4, seeks and is granted further four weeks to file a counter-affidavit in the matter, as well.



3. Rejoinder(s) thereto, if any, will be filed before the next date of hearing.
4. List the matter before the concerned Registrar on 23.05.2022 for completion of pleadings.
5. List the matter before the court on 02.11.2022.

**RAJIV SHAKDHER, J**

**POONAM A. BAMBA, J**

**MAY 4, 2022/g.joshi**

*LPA 674/2018*

*Click here to check corrigendum, if any*  
*page 2 of 2*